

OFFICE OF PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI
CIRCULAR

With reference to letter No. Ref.No.DSLSA/LAW/Judl.Direc./WP (Cri.)974/2020/2022/7248-51 Dated 02.07.2022 received from the Member Secretary, Delhi State Legal Services Authority and in compliance of directions passed in WP (Cri.) 974/2020, titled "Sanjay Singh Vs. The State (Govt. of NCT) of Delhi and Anr", that all the Courts in Central District, Tis Hazari Courts, Delhi dealing with the criminal matters are directed to send the copy of bail orders or dismissal order to the concerned jail on the same day so that the inmate/ applicant may be informed of the same by the Jail Authorities and necessary further action as may be warranted may be taken at the earliest.

18.7.22

(GIRISH KATHPALIA)
Principal District & Sessions Judge (HQs)
Delhi

No. 25490 - 25590 /Rules/Gaz/2022 Dated 19 III 2022

Sub:- Compliance of directions passed in WP (Cri.) 974/2020, titled " Sanjay Singh Vs. the State (Govt. of NCT) of Delhi and Anr."

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. Sh. Bharat Parashar, District Judge & Member Secretary, DSLSA, Patiala House Courts, New Delhi with reference to letter No.Ref.No.DSLSA/LAW/Judl.Direc./WP (Cri.)974/2020/2022/7248-51 dated 02.07.2022.
3. All the Judicial Officers (Central) Tis Hazari Courts, Delhi.
4. The Sr.AO(J)/AO(J), Filing Branch, Facilitation Centre, General Branch (Central) Tis Hazari Courts, Delhi.
5. The P.S./Reader to the undersigned.
6. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
7. The R&I Branch (Central) for uploading on LAYERS.

Principal District & Sessions Judge (HQs)
Delhi